

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 121

IB-1489/ND/2018 of CA.242/ND/2019 1265/ND/2020

IN THE MATTER OF:

Anuj Kumar Tiwari ... Applicant/Petitioner

Vs

Adharshila Country Homes Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 06.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :
For the Liquidator : Mr.Sanjay Agrawal
For the Respondent :

ORDER

CA No. 242/ND/2019:

Application filed under Section 19 by RP. Learned Counsel for the non-applicants respondents No. 1 and 2 states that compliance affidavit has been filed and they cooperated with the RP. Learned Counsel appearing for liquidator states that nothing survives in this application as respondent No. 3 HDFC Bank Ltd. have complied with the requirement of the RP.

Hence, CA stands satisfied and disposed of.

IA No. 1265/ND/2020:

Application filed under Section 33 of Code was allowed by Special Bench on 20th July 2020 and stands allowed and disposed of.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)